



2026:AHC:1558

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19447 of 2025

Badri Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|------------------------|
| Counsel for Petitioner(s) | : | Chandra Prakash Tiwari |
| Counsel for Respondent(s) | : | C.S.C.                 |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri C.P. Tiwari, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was engaged as Mali/Chaukidar in the year 1986 in Forest Department and his claim stood accrued on 31.03.2003 for regularization rule, he was regularized on 25.08.2011 and he retired on 31.07.2022 but he has not been paid pension.

3. Prayer in the present petition is for a direction to consider the claim and to decide the representation.

4. Learned Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, Divisional Forest Officer, Mahoba, District Mahoba.

5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Divisional Forest Officer, Mahoba, District Mahoba. by **16.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of three months. In case, the third respondent is of the opinion that the matter needs to be decided by second respondent, then the papers be

transmitted to the same

6. With the said observations, the writ petition stands disposed of.

**(Vikas Budhwar,J.)**

**January 6, 2026**  
Rajesh